

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

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Registration O.A. No. 559 of 1992

S.C. Misra Applicant.

Versus

Union of India
and others Respondents.

(Delivered by Hon. Mr. Justice S.K.Dhaon, V.C.)

The applicant who is a Store Keeper-Cum-Accounts Clerk has come up to this Tribunal with the grievance that although other persons had been transferred vide order dated 31.1.1992 to the newly shifted place, he was required to move only along with the store. The contention appears to be that so long as the stores are not shifted, the applicant cannot be asked to shift.

2. A reply has been filed on behalf of the Respondents. Under my order, the relevant record too has been produced.

3. There is some controversy as to whether the stores have been shifted to the new place. The applicant asserts that the same could not be shifted as the High Court has prevented the Respondents from doing so. The applicant's counsel has stated that the applicant is prepared to go and join at the new place provided a fresh order is passed to that effect. The counsel for the respondents states that the applicant has been evading the service of notice.

4. To cut short the controversy, I direct that

the authority concern shall pass a fresh order directing the applicant to join at the new place. The applicant shall present himself before the Director Central Region, Lucknow on 1.12.1992 to receive the order.

5. A grievance has been made that the applicant has not been paid his salary. I have no doubt that whatever is due to the applicant, will be paid to him by the Respondents.

6. With these directions, this application is disposed of finally.

7. No order as to ~~the~~ costs.

Sy
Vice-Chairman

Dated: 26.11.1992

(n.u.)